

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

(1)

Regn.No. OA 1788/1993

Date of decision: 01.09.1993

Shri Naresh Kumar & Others

...Petitioners

Versus

Union of India & Another

...Respondents

For the Petitioners

...Shri J.P. Verghese, Counsel

For the Respondents

...None

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

JUDGMENT (ORAL)
(of the Bench delivered by Hon'ble Mr.
Justice S.K. Dhaon, Vice-Chairman)

The petitioner, three in number, have come to this Tribunal with the principal prayer that the respondents may be directed to re-engage them in Group 'D' class-IV posts.

2. In paragraph 4.4, 4.5 and 4.6 of the O.A. each of the petitioners have demonstrated the number of days in a particular year during which they have worked with the respondents. None of the petitioners has shown that they have worked either for 206 days or 240 days, as the case may be, during a particular year. In these circumstances, the petitioners are not entitled to any relief, as prayed for.

3. However, we direct that if the respondents intend to consider for re-engagement ~~the~~ people who have ^{not} put in 206 or 240 days ⁱⁿ each of the two consecutive years, they shall consider the cases of the petitioners.

4. With these directions, this O.A. is dismissed summarily.

B.N. Dhaon
(B.N. DHOUNDIYAL)
MEMBER (A)
01.09.1993

S.K. Dhaon
(S.K. DHAON)
VICE CHAIRMAN
01.09.1993